

IN THE HIGH COURT FOR THE STATE OF TELANGANA

**AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE SEVENTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29598 OF 2025

Between:

Mr. Pankaj Kumar Kedia, S/o Mr. Amarnath Kedia, Aged 52 years,
Occupation- Business, 5-8-9/2, Nampally Station Road, Nampally, Hyderabad
- 500 001, Telangana. Proprietor of M/s. Tarun Furnitures. Hyderabad

...PETITIONER

AND

1. The Assistant Commissioner (ST), Basheerbagh- Nampally- 1 Circle, Abids Division, Hyderabad, Telangana.
2. The Deputy State Tax Officer, Basheerbagh- Nampally Circle, Abids Division, Hyderabad, Telangana.
3. The Commissioner of State Taxes, State of Telangana, Commercial Taxes Complex, M.J. Road, Opposite Gandhi Bhavan, Nampally, Hyderabad - 500 001
4. State of Telangana, Represented by its Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ. Order or Direction declaring that- a.the Summary of the Show Cause Notice in Form GST DRC-01 and the attachment to the show cause notice, dated 31.05.2024 b.the order u/s 73 of the Goods and Services Tax Act, 2017, Summary of the Order in Form GST DRC-07,

and Attachment to Form GST DRC-07, all dated 31.05.2024 and passed by the 1st Respondent, under the provisions of the Telangana Goods and Services Tax Act, 2017, for the tax period 2019 - 20, as uploaded in the GST web portal, as arbitrary, bad and non-est in law, without jurisdiction, vague and without any valid reasons.

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including any recovery, pursuant to order u/s 73 of the Goods & Services Tax Act, 2017. Summary of the Order in Form GST DRC-07, & Attachment to Form GST DRC-07, all dated 25.08.2024, and passed by the 1st Respondent, under the provisions of the Telangana Goods & Services Tax Act, 2017, for the tax period 2019 - 20, passed under the provisions of Telangana Goods and Services Tax Act, 2017, pending disposal of the above Writ Petition; pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI. A V A SIVA KARTIKEYA
Counsel for the Respondents: SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No. 29598 of 2025

DATED : 17.06.2026

Between:

Pankaj Kumar Kedia

... Petitioner

AND

**The Assistant Commissioner (ST),
Basheerbagh, Nampally-1 Circle,
Abids Division, Hyderabad and 3 others**

... Respondents

ORDER:

Mr. A.V.A.Siva Kartikeya, learned counsel appears for petitioner.

Mr. Swaroop Oorilla, learned Special Government Pleader for State Tax appears for the respondents.

2. This Writ Petition is filed with the following prayer:

“a. the Summary of the Show Cause Notice in Form GST DRC-01 & the attachment to the show cause notice, dated 31.05.2024:

&

b. the order u/s 73 of the Goods & Services Tax Act, 2017, Summary of the Order in Form GST DRC-07 & Attachment to Form GST DRC-07, all dated 31.05.2024; and passed by the 1st Respondent, under the provisions of the Telangana Goods & Services Tax Act, 2017, for the tax period 2019-20, as uploaded in the GST web portal, as arbitrary, bad & non-est in law, without jurisdiction, vague and without any valid reasons; and to pass such other order or orders as this Hon'ble Court may deem fit just and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition.

4. Learned Special Government Pleader for State Tax reports no objection.

5. Accordingly, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-N. CHANDRA SEKHAR
DEPUTY REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. One CC to SRI. A V A SIVA KARTIKEYA, Advocate [OPUC]
2. Two CCs to SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX, High Court for the State of Telangana At Hyderabad. [OUT]
3. Two CD Copies

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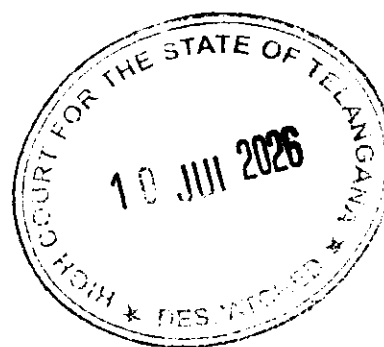


HIGH COURT

DATED: 17/06/2026

ORDER

WP.No.29598 of 2025



**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

⑥
lps
8/7/26